

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 25.03.2010

The Meeting No. 52/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.03.2010 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Director	R.O, TC, Noida
4.	Sh. J.D, Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 52/84-ALC3/2009 MEETING DATE : 25.03.2010

Online agenda cases

1	Case No.: 2/44/84-ALC3/2009	Party Name:M.M.EXPORTS (INDIA)	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
	HQ File :01/84/050/00235/AM10/	RLA File :05/24/040/00447/AM10/	Lic.No/Date:0510256548 18.01.2010	Defer Date: 22.04.2010
	<p>Decision: The Committee considered the case as per agenda and observed that O/o DC (MSME) vide their letter dated 17.03.2010 have sought some information/documents from the applicant firm, which are still awaited. It was therefore decided to defer the case for re-listing on 22.04.2010.</p>			

2	Case No.: 3/52/84-ALC3/2009	Party Name:SCORPIOS APPARELS PVT.LTD.,	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Approved											
	HQ File :01/84/050/00284/AM10/	RLA File :05/24/040/00451/AM10/	Lic.No/Date:0510256920 25.01.2010												
	<p>Decision: The Committee considered the case as per agenda and went through the relevant details submitted by the applicant firm vide their letter dated 10.03.2010. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th> <th>Export item</th> <th>Import item</th> <th>Quantity allowed per piece of export item</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Ladies Skirts made of 100% Silk GGT. Dyed woven fabric, GSM-60+/-10% (Style No. Game)</td> <td>100% Silk GGT. Dyed woven fabric, GSM-60+/-10%</td> <td>1.34 Sq mtrs (Based on CAD submitted in this case)</td> </tr> <tr> <td>2</td> <td>Ladies Skirts made of 70% cotton 30% Silk dyed woven fabric, GSM-55+/-10% (Style No. Gabule)</td> <td>70% cotton 30% Silk dyed woven fabric, GSM-55+/-10%</td> <td>2.047 Sq mtrs</td> </tr> </tbody> </table>				S. No	Export item	Import item	Quantity allowed per piece of export item	1	Ladies Skirts made of 100% Silk GGT. Dyed woven fabric, GSM-60+/-10% (Style No. Game)	100% Silk GGT. Dyed woven fabric, GSM-60+/-10%	1.34 Sq mtrs (Based on CAD submitted in this case)	2	Ladies Skirts made of 70% cotton 30% Silk dyed woven fabric, GSM-55+/-10% (Style No. Gabule)	70% cotton 30% Silk dyed woven fabric, GSM-55+/-10%
S. No	Export item	Import item	Quantity allowed per piece of export item												
1	Ladies Skirts made of 100% Silk GGT. Dyed woven fabric, GSM-60+/-10% (Style No. Game)	100% Silk GGT. Dyed woven fabric, GSM-60+/-10%	1.34 Sq mtrs (Based on CAD submitted in this case)												
2	Ladies Skirts made of 70% cotton 30% Silk dyed woven fabric, GSM-55+/-10% (Style No. Gabule)	70% cotton 30% Silk dyed woven fabric, GSM-55+/-10%	2.047 Sq mtrs												

3	Ladies Blouse made of 70% cotton 30% Silk dyed woven fabric, GSM-55+/-10% (Style No. GAEC)	70% cotton 30% Silk dyed woven fabric, GSM-55+/-10%	1.928 Sq mtrs
4	Ladies Dress made of 70% cotton 30% Silk dyed woven fabric, GSM-55+/-10% (Style No. Gelven)	70% cotton 30% Silk dyed woven fabric, GSM-55+/-10%	2.377 Sq mtrs

CIF value of the advance authorization in question may also be enhanced as requested by the firm in this case. The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/52/84-ALC3/2009	Party Name:VIRAJ SYNTEX (P) LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
HQ File :01/84/050/00283/AM10/	RLA File :06/24/040/00044/AM10/	Lic.No/Date:0610017134 29.01.2010	Defer Date: 22.04.2010

3 Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) Whether Lanyards is braided or twisted;
- (ii) Justification for the use of metallic fittings etc in the export item.
- (iii) End use of heat shrink tube asked for.
- (iv) Net content of heat shrink tube in the export item alongwith justification for quantitative requirement.

The case stands deferred for re-listing on 22.04.2010.

4	Case No.:4/52/84-ALC3/2009	Party Name:M.M.EXPORTS (INDIA)	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
	HQ File :01/84/050/00285/AM10/	RLA File :05/24/040/00475/AM10/	Lic.No/Date:0510258073 09.02.2010	Defer Date: 22.04.2010
	<p>Decision: The Committee considered the case as per agenda and observed that O/o DC (MSME) vide their letter dated 17.03.2010 have sought some information/documents in similar case from the applicant firm, which are still awaited. It was therefore decided to defer the case for re-listing on 22.04.2010.</p>			

5	Case No.:2/48/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
	HQ File :01/84/050/00261/AM10/	RLA File :05/24/040/00471/AM10/	Lic.No/Date:0510258621 16.02.2010	Defer Date: 22.04.2010
	<p>Decision: The Committee considered the case as per agenda and handed over the relevant details available in the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 22.04.2010.</p>			

Case No.: 3/48/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Approved
HQ File :01/84/050/00262/AM10/	RLA File :04/24/040/00296/AM10/	Lic.No/Date:0410111592 16.02.2010	
<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -</p>			
Export item	Export Qty.	Import item	Quantity allowed
Girls Capri Pant made out of 95% viscose 5% Elast. JKF jersey knitted fabrics (Body), GSM-170+/-10 and (Rib) 97% viscose 3% Elas. Rib, GSM-220+/-10	30000 Pcs	95% viscose 5% Elast. JKF jersey knitted fabrics (Body), GSM-170+/-10%	26118 Sq mtrs.
		97% viscose 3% Elas. Rib, GSM-220+/-10%	7445 Sq mtrs.
<p>The GSM shall match on both side of export and import. R.A may be advised to call for Style No. of export item from applicant firm and impose the same on export side for monitoring purpose. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

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7	Case No.: 4/48/84-ALC3/2009	Party Name:FASHION KINGDUM	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
	HQ File :01/84/050/00263/AM10/	RLA File :04/24/040/00297/AM10/	Lic.No/Date:0410111602 16.02.2010	Defer Date: 22.04.2010
	<p>Decision: The Committee considered the case as per agenda and handed over the relevant details available in the file to the representative of DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 22.04.2010.</p>			

8	Case No.: 10/48/84-ALC3/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
	HQ File :01/84/050/00269/AM10/	RLA File :31/24/040/00227/AM10/	Lic.No/Date:3110041993 18.02.2010	Defer Date:06.05.2010
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Committee has already decided for the visit of Norms Committee team in other case of the firm, hence, it was therefore decided to defer the case for re-listing on submission of report of NC team. The case stands deferred for re-listing on 06.05.2010.</p>			

	Case No.: 5/52/84-ALC3/2009	Party Name:DIGJAM LIMITED	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Approved
	HO File :01/84/050/00286/AM10/	RLA File :24/24/040/00017/AM10/	Lic.No/Date:2410027537	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Dyed Polyester/wool blended fabrics with elastomer yarn	933.660 Kgs	1)Scoured wool 2)Polyester Tow 3)Elastomer Yarn	1) 1.308 kg/kg content in export product (As per SION, J-36). 2) 1.170 kg/kg content in export product (As per SION, J-36) 3) Net to net basis with accountability clause.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/52/84-ALC3/2009	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
HQ File :01/84/050/00287/AM10/	RLA File :35/24/040/00037/AM10/	Lic.No/Date:3510029331 02.03.2010	Defer Date:22.04.2010

Decision: The Committee considered the case as per agenda and observed that in other similar case of the applicant firm, Norms Committee team has visited the unit of firm and report is under submission. It was therefore, decided to re-list this case on submission of report on 22.04.2010.

Case No.:7/52/84-ALC3/2009	Party Name:A.S.MARIMUTHU	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
HO File :01/84/050/00288/AM10/	RLA File :35/24/040/00039/AM10/	Lic.No/Date:3510029336	Defer Date:

			02.03.2010	22.04.2010
11	Decision: The Committee considered the case as per agenda and decided to advise the applicant firm to submit detailed consumption-production data for the last three years in respect of all the items of import used in this case for taking final view in the matter. It was therefore, decided to defer the case for re-listing on 22.04.2010.			

	Case No.:1/52/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
12	HQ File :01/84/050/00282/AM10/	RLA File :05/24/040/00515/AM10/	Lic.No/Date:0510260594 16.03.2010	Defer Date: 22.04.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 22.04.2010.			

	Case No.:10/52/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
13	HQ File :01/84/050/00291/AM10/	RLA File :05/24/040/00525/AM10/	Lic.No/Date:0510260648 17.03.2010	Defer Date:22.04.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 22.04.2010.			

	Case No.:11/52/84-ALC3/2009	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status: Deferred
14	HQ File :01/84/050/00292/AM10/	RLA File :05/24/040/00526/AM10/	Lic.No/Date:0510260649 17.03.2010	Defer Date: 22.04.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for re-listing on 22.04.2010.

15	Case No.:8/52/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status : Approved
	HQ File :01/84/050/00289/AM10/	RLA File :10/24/040/00139/AM10/	Lic.No/Date:1010037745 18.03.2010	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage on the item of import. Weight of Platisole should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

16	Case No.:9/52/84-ALC3/2009	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:52/84-ALC3/2009 25.03.2010	Status : Rejected
	HQ File :01/84/050/00290/AM10/	RLA File :04/24/040/00320/AM10/	Lic.No/Date:0410112441 18.03.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given Style No. of export item nor Measurement, size-wise calculation sheet etc. Further, CAD submitted by the firm is also not legible, in absence of which it is not possible to compute the requirement of inputs in this case. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Manually generated agenda cases

Case No. 708	M/s Shahi Exports Pvt. Ltd., New Delhi
NC52/10 dt. 25.03.2010	F.NO.1/84/162/550/AM10 -DES-V
Clarification regarding point No.14 of General Note for Textile Product- reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that issue under consideration relates to Policy matter. it was therefore decided to transfer this case to PC-IV Section for their necessary action under intimation to applicant firm.

Case No. 709	M/s Richa & Co., New Delhi
NC52/10 dt. 25.03.2010	F.NO.1/84/50/170/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510252436 dt. 12.11.2009.	

Decision: The Committee considered the case as per agenda and went through the relevant details submitted by the applicant firm vide their letter dated 15.02.2010. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting felt that as per CAD, requirement of fabrics @ 2.92 Sq mtrs./Pc is justified. Hence, it was decided to enhance the Qty. of input from earlier 2.20 Sq mtrs./Pc to 2.92 Sq mtrs./Pc in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 710	M/s Pearl Engineering Polymers Ltd., New Delhi
NC52/10 dt. 25.03.2010	F.NO.1/84/162/582/AM10 -DES-V
Request for issuance of clarification with regard to the scope of export items Polyester Chips (Textiles goods) PTA route under SION, S.No.H-207.	

Decision: The Committee considered the case as per agenda and decided to transfer this case to DES-VII Section (NC-VII) for taking necessary action at their end under intimation to the applicant firm.

Case No. 711	M/s Kumari Overseas Pvt. Ltd., Bangalore
NC52/10 dt. 25.03.2010	F.NO.1/84/162/295/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710066070 dt. 21.07.2009.	

Decision: The Committee considered the case as per agenda & perused applicant firm's letter dated 01.03.2010 and observed that there is some typographical error in making their request i.e specific request for amendment in the export item or import item. Applicant firm should mention their request in a specific & elaborative manner so that their earlier export and import item (separately) should be mentioned explicitly alongwith their specific request of amendment for the same. In view of this Committee decided to advise the applicant firm to make their request specific so that no further typographical error can occur. Therefore, firm may be advised to submit their request accordingly to reconsider this case.

The case stands deferred for re-listing on 22.04.2010.

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